

**IN THE COURT OF SHRI PULASTYA PRAMACHALA,
SPECIAL JUDGE CBI - 13, (PC ACT)
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CBI v. Unknown officials of M/s. Pawan Hans Limited

RC-221-2019-E-0005-CBI-EO-III-New Delhi

U/s. 120-B r/w. 420 of IPC & 13(2) r/w.13(1)(d) of PC Act, 1988 (as amended in 2018) & U/s. 66D of IT Act, 2000

23.01.2021 (At 10:25 AM)

Present : Sh. Mohd. Shakeel, Id. Sr. PP and Sh. Neelmani, Id. PP for CBI along with IO/Dy.S.P. Akhil Pandey, CBI, EO-III, New Delhi.

Sh. Daljeet Singh (reader), Sh. Tarun Aggarwal (ahalmad), Ms. Rajni Gupta (assistant ahalmad) and Sh. Ganesh Singh Rawat (P.A.) of this court, are present through video conference.

(Through Cisco Webex Meeting App)

In continuation of previous order, hearing of this case is being hosted by Sh. Daljeet Singh, reader of this court and it is certified that audio and video quality of the hearing remained satisfactory.

IO had sent email yesterday with fresh format. In order to ensure jurisdiction of this court, IO is called upon to file reply to the question as follows:-

1. On what allegations offence under PC Act was added in the FIR and whether mandate of Section 17-A of PC Act 1988 (as amended in 2018) was complied with?

Put up on 09.02.2021 for filing reply to the aforesaid question. This order has been passed at my residential office and digitally signed. Copy of order is being transmitted to ahalmad electronically for compliance and for uploading on the website.

(Pulastya Pramachala)
Special Judge (CBI-13), PC Act,
RADC, New Delhi/23.01.2021